GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1016

TO BE ANSWERED ON THE 10TH FEBRUARY, 2021/ MAGHA 21, 1942 (SAKA)

CANCELLATION OF FCRA REGISTRATION

1016. SHRI ABDUL WAHAB:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has cancelled the FCRA registration of the organisations namely CH Muhamad Koya memorial charitable centre (CH Centre Kozhikode), Malik Deenar Islamic development charitable trust and Calicut orphanage;
- (b) if so, the detail of reason for cancelling the registration of these organisations;
- (c) the number of FCRA registration cancelled by Government in the last five years, provide the year-wise details; and
- (d) whether cancellation of these registrations have affected the service provided by various trusts and social service organisation in various parts of the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): The FCRA registration certificates of these NGOs/Associations have been cancelled for non-filing of the mandatory Annual Returns which is a violation of provisions of the Foreign Contribution Regulation Act, 2010 (FCRA, 2010) & Rules made thereunder.

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(c): During the last five years i.e. 2016 to 2020, FCRA registration certificates of more than 6600 NGOs/Associations have been cancelled. Year-wise details of such cancellations are available in the public domain on the web portal of FCRA i.e. www.fcraonline.nic.in of the Ministry of Home Affairs.

(d): After cancellation of FCRA registration certificate, NGOs/Associations are not allowed to receive and utilise any Foreign Contribution under the FCRA, 2010. However, such NGOs/Associations are eligible to apply for fresh registration after the 03 years from the date of cancellation of their registration.
